

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 252 of 2010

[Arising out of Order-in-Appeal No. 121/2009 dated 05.11.2009 passed by the Commissioner of Central Tax, (Appeals-II), Bangalore]

**Alpine Housing Development CorporationAppellant
Ltd**

No. 302, Alpine Arch 10,
Langford Road, Bangalore – 560027

VERSUS

Commissioner Service Tax-I, BangaloreRespondent

BMTC Building, Domlur,
Bangalore – 560071

APPEARANCE:

Present for the Appellant: Sh. Md. Rahim, Advocate

Present for the Respondent: Sh. P. Saravana Perumal, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20925/2023

DATE OF HEARING: 11.09.2023

DATE OF DECISION: 11.09.2023

PER D. M. MISRA

The learned Advocate for the appellant submits that the appellant are not interested in persecuting their appeal before this Forum; hence, they request to withdraw their appeal. The appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

**(D. M. MISRA)
MEMBER (JUDICIAL)**